

**BEFORE THE ADJUDICATING AUTHORITY  
NATIONAL COMPANY LAW TRIBUNAL  
AHMEDABAD BENCH  
COURT 1**

CP(IB) 143 of 2020 With  
IA/162(AHM)2021

**Coram: MADAN BHALCHANDRA GOSAVI, MEMBER (JUDICIAL)  
VIRENDRA KUMAR GUPTA, MEMBER (TECHNICAL)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE THE AHMEDABAD BENCH OF THE  
NATIONAL COMPANY LAW TRIBUNAL ON 09.03.2021**

**Name of the Company:** Kantilal Manilal Dudhwala  
V/s  
Pepperazzi Hospitality Pvt Ltd

**Section:** Rule 49(2) of NCLT, 2016/9 of the Insolvency & Bankruptcy Code, 2016

**ORDER**

Learned Counsel Mr. Sachin V appeared for the Operational Creditor.  
Learned Counsel Mr. Kunal P Vaishnav appeared for the Corporate Debtor.

IA/162 (AHM) 2021 is filed under Rule 49 of NCLT Rules, 2016 for setting aside the ex-parte order.

We heard Learned Counsel for the Corporate Debtor and Learned Counsel for the Operational Creditor.

Learned Counsel for the Operational Creditor objected of setting aside the order. However, in the interest of justice, ex-parte order stands set aside subject to cost of Rs. 5,000/- (Five Thousand Only) payable to PM Cares Fund.

Corporate Debtor to file affidavit in reply within three days by giving copy to other side and other side may file rejoinder (not more than five pages) within seven days thereafter. With this direction, IA/162(AHM) 2021 stands disposed of. Main matter to appear on 12.04.2021

**(VIRENDRA KUMAR GUPTA)  
MEMBER (TECHNICAL)**

**(MADAN B. GOSAVI)  
MEMBER (JUDICIAL)**

Dated this the 9th day of March, 2021

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